

representation regarding conducting any enquiry into the working of Fellowship Unit of Ambedkar Foundation;

- (b) if so, the decision taken in this regard; and
(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c). No. Sir.

Forest (Conservation) Act, 1980

3663. SHRI HANSRAJ AHIR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any demand has been made by the Maharashtra Government not to enforce the Forest (Conservation) Act, 1980 in regard to the "Jhudpi" (wasteland) "Forest Land" to enable them the same to utilize for the development purposes and leasing it out to the unemployed youths for agricultural use;

(b) if so, whether the Central Government propose to accept the demand; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Government of Maharashtra has been submitting proposals under Forest (Conservation) Act, 1980, for diversion of forest land with regard to "Jhudpi" forest land as well. A committee of officers of Government of India and forest and revenue officers of Government of Maharashtra has suggested notifying the entire area of 2,68,293.58 hectares under section 4 and completing the enquiry expeditiously for declaring the suitable areas as Reserved Forests.

(b) and (c). Question do not arise.

Crimes in Uttar Pradesh

3664. SHRI BHAGWAN SHANKAR RAWAT :
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of bailable and non-bailable offences committed in Uttar Pradesh during the last one year;

(b) the comparative details of crimes during the last three years, year-wise;

(c) whether law and order situation in the State is deteriorated;

(d) if so, the preventive steps taken by the Government in this regard;

(e) whether the Government are aware of the trap of criminal activities laid by the I.S.I. in the State;

(f) if so, the details thereof;

(g) whether the Government have formulated any action plan to check such activities; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (h). Information at the Central level is maintained in respect of cognizable crimes under IPC and Local and Special Laws. Available information in this regard as received from the National Crime Records Bureau is given in the enclosed statement.

Available reports indicate that while the law and order situation has been stable in the State, ISI has been seeking to expand its activities in some districts of the State. The Government is alive to the situation and has been taking all necessary steps to combat and frustrate the designs of ISI by sensitising and gearing up the intelligence machinery and coordinated action by the concerned Central and State agencies, etc.

STATEMENT

Incidence of Crimes Under IPC and LSL in Uttar Pradesh during 1992 to 1994.

S.No.	Crime Head	1992	1993	1994
1	2	3	4	5
IPC Crimes				
1.	Murder	10559	10589	10776
2.	Attempt To commit Murder	9804	9054	9541
3.	C.H. Not Amounting to Murder	1728	1543	1371
4.	Rape	1757	1787	2078
5.	Kidnapping and Abduction	4352	4423	4798
	(i) of women and girls	2550	2522	2796
	(ii) of others	1802	1901	2002